


# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 1297 /Confdl./2018  
I-8-2/2002 (Pt. X)

Bilaspur, dated the 12 / 12 /2018

Copy of Advertisement no. 1283/I/2018-02/06/2018 dated 05.12.2018 issued by the Secretary, Government of Uttarakhand, Dehradun regarding filling up the post of Member (Law), Department of Energy, Dehradun is enclosed herewith for information of the candidates concerned.

  
12.12.18

(Neelam Chand Sankhla)  
Registrar General

Encl: As above

**ADVERTISEMENT**

Applications are invited for filling up the post of Member (Law) in compliance of the directions given in judgement and order dated 12.04.2018 passed by Hon'ble Supreme Court in **Civil Appeal No. 14697 of 2015 State of Gujarat and Others Vs. Utility Users Welfare Association and Others** with eligibility conditions as follows :

**Qualifications :-**

1. Applicant is or has been a judicial officer; **Or**
2. Applicant has professional qualification with substantial experience in the practice of law and
  - (a) has practiced for at least 10 years as an advocate of a Hon'ble High Court or of two or more such Courts in succession **Or**
  - (b) applicant has practiced for at least seven years as an advocate.
3. The selected candidates shall hold office of Member (Law) for 05 years **Or** upto the age of 65 years, whichever is earlier.
4. Salary allowances, vehicle, accommodation and other facilities shall be admissible as per UERC (Salary, Allowances & Condition of Service of Chairperson & Members) Rules, 2006 with latest amendments issued by State Government under section 180(2)(d) & (e) of Electricity Act, 2003.
5. The application shall contain the following :
  - A. **BIO DATA :-**
    - i. Name;
    - ii. Date of Birth & Age;
    - iii. Address (including e-mail address, if any);
    - iv. Telephone Numbers;
    - v. Educational Qualification;
    - vi. Position presently held/Court where presently practising;
    - vii. Details of posts previously held and/or experience of practice;
    - viii. Undertaking that candidate would resign/opt for voluntary retirement from present post or abstain from practice, as the case may be.
  - B. Self attested proof of age and educational qualifications.
  - C. Self attested copy of certificate of registration in Bar Council.

DR. [Signature]  
Pg  
10/12/18

High Court of Chhattisgarh  
BILASPUR (C.C.)  
10 DEC 2018  
23819  
Received Clerk

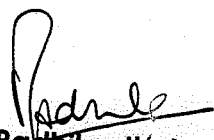
[Signature]

- D.** In case of serving Judicial Officers, application shall be forwarded by Registrar General/Registrar of concerned Hon'ble High Court, as the case may be.
- E.** In case of formerly Judicial Officers service to be verified/certified by Registrar General/Registrar of High Court, as the case may be.
- F.** For advocates practising in the State of Uttarakhand :-
- (i)** Experience of practice to be certified/verified by District & Session Judge of the concerned district, if the applicant is practising in District Courts/ Courts Inferior to District Judge.
  - (ii)** Experience of practice to be certified/verified by Registrar General of High Court of Uttarakhand, if the applicant is practising in Hon'ble High Court.
- G.** For advocates practising outside State of Uttarakhand :
- (i)** Experience of practice to be certified/verified by District & Session Judge of the concerned District, if the applicant is practising in District Court/Courts Inferior to the District Judge.
  - (ii)** Experience to be certified/verified by Registrar General/Registrar of concerned Hon'ble High Court, if the applicant is practising in Hon'ble High Court.
  - (iii)** Experience to be certified/verified by Secretary General/Registrar of Hon'ble Supreme Court, if the applicant is practising in Hon'ble Supreme Court.

The applications can be sent by registered/speed post or e-mail on the following address within one month after publication of the aforesaid advertisement. Applications received after due date shall not be considered :-

**Secretary (Energy),  
Department of Energy,  
Secretariat,  
4-Subhash Road,  
Dehradun-248 001 (Uttarakhand).  
e-mail : [energy.section1@gmail.com](mailto:energy.section1@gmail.com)**

The Advertisement/Notice can also be seen on official website [www.uk.gov.in](http://www.uk.gov.in) of State Government.

  
**(Rashika Jha)  
Secretary.**

No. 1283 (2)/1/2018-02/06/2018, of dated

Copy to the following for information :-

1. Secretary General, Hon'ble Supreme Court, New Delhi.
2. All Registrar General, Hon'ble High Court of India.
3. Principal Secretary (Law), Government of Uttarakhand.
4. All District & Session Judge, Uttarakhand.
5. Secretary, UERC, Uttarakhand, Dehradun with a request to advertise the above advertisement on National daily newspaper (English & Hindi both) and kindly make available the copy of the advertised advertisement to the Government of Uttarakhand.
6. Incharge, NIC, Dehradun with a request to upload above mentioned advertisement on the government website.
7. Guard File.

By Order,



(Bhupesh Chandra Tewari)  
Additional Secretary.